

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3552
ANSWERED ON:15.12.2014
AMENDMENT TO CHILD LABOUR LAW
Singh Shri Parvesh Sahib

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to amend the Child Labour (Prevention and Regulation) Act, 2012 to bring it in sync with the provisions of the Right to Education Act (RTE), 2009 that made education compulsory for all children upto the age of 14 and if so, the details thereof and if not, the reasons therefor;
- (b) whether child labour is still not a punishable offence in some non-hazardous sectors and if so, the reasons therefor;
- (c) whether the provision of the RTE Act are in conflict with the Child Labour Act in terms of ban on child labour upto the age of 14 and if so, the reasons therefor along with the corrective action taken by the Government in this regard;
- (d) whether the Government is considering for stringent punishment for employing children upto 14 years of age in hazardous as well as non-hazardous sectors; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): Yes, Madam. A Bill to amend Child Labour (Prohibition & Regulation) Act, 1986 was introduced in Rajya Sabha in 2012. The proposal inter-alia covers complete prohibition of employment of children below 14 years and linking the age of prohibition of employment with the age under the Right of Children to Free and Compulsory Education Act, 2009.
- (b): The proposed Amendment Bill, 2012 covers complete prohibition of employment of children below 14 years and any violation thereof is a punishable offence.
- (c): The proposed Bill to amend Child Labour (Prohibition & Regulation) Act, 1986 is in alignment with the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Bill inter-alia covers complete prohibition of employment of children below 14 years and linking the age of prohibition of employment with the age under the RTE Act, 2009.
- (d) & (e): The penal provision in the proposed Amendment Bill has been enhanced making it more stringent with a provision of both fine and imprisonment.